

**Central Administrative Tribunal  
Principal Bench: New Delhi**

OA No.4437/2013

This the 12<sup>th</sup> day of December, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Ramesh Kumar  
S/o Prahlad Singh  
R/o 117, Old Roshanra  
Najafgarh, New Delhi – 110 043.
2. Suresh Chand  
S/o Shri Amir Singh  
R/o VPO Kasab, Dist. Jhajjar  
Haryana.
3. Sajjan Singh  
S/o Shri Munshi Ram  
R/o 28/232J, West Sagarpur  
Delhi – 110 046.
4. Mohan Chand Pant  
S/o Bachi Ram  
R/o G-3, M.C.D. Medical Complex  
Gulabi Bagh, Delhi – 110 007.
5. Shankar Miglani  
S/o Shri Sewa Ram  
R/o H.No.176, Sector 18  
H.B.C. Faridabad, Haryana .... Applicants

(By Advocate: Shri Piyush Sharma)

Versus

1. Commissioner  
South Municipal Corporation of Delhi  
Civic Centre  
Shyama Prasad Mukherjee Marg  
New Delhi.

2. Addl. Commissioner (Finance)  
South Municipal Corporation of Delhi  
Civic Center  
Shyama Prasad Mukherjee Marg  
New Delhi.
3. M.H.O.  
South Municipal Corporation of Delhi  
Civic Center  
Shyama Prasad Mukherjee Marg  
New Delhi.
4. Addl. M.H.O. (V.B.D)  
South Municipal Corporation of Delhi  
Civic Center  
Shyama Prasad Mukherjee Marg  
New Delhi. .... Respondents

(By Advocate : Ms. Vertika Sharma)

**ORDER (ORAL)**

**Hon'ble Mr. V.Ajay Kumar, Member (J):**

Learned counsel for the applicant submits that the matter is already covered by a decision rendered by a co-ordinate Bench of this Tribunal in OA-4422/2013 decided on 27.09.2018. Learned counsel for the respondents agreed to the said submission.

2. Accordingly, the instant OA is disposed of in terms of order dated 27.09.2013 passed in OA-4422/2013. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**